

30.12.2002

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MA 2227/2002
OA 613/2002

Present Shri G.K. Aggarwal, learned counsel for the applicant.
Shri H.K. Gangwani, learned counsel for the respondents.

We have heard both the learned counsel for the parties in MA 2227/2002. We find no merit in this MA, having regard to the fact that the respondents have issued order dated 21.5.2002 in pursuance of the Tribunal's order dated 4.3.2002 in OA 613/2002. The fact that the order of the Tribunal in Ajmer Singh and Others Vs. UOI has been set aside by the Hon'ble Delhi High Court by order dated 24.9.2002 and the matter is remitted to the Tribunal for fresh look into the matter will not necessarily mean that the MA under consideration still survives. We also not find any merit in the submissions made by Shri G.K. Aggarwal, learned counsel that MA may be tagged with Ajmer Singh's case (supra).

2. In the result, MA 2227/2002 is dismissed.

(Govindan S.Tampi)
Member (A)

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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